File No.1(13)/Indian Snacks and Sweets/Codex/FSSAI-2021

Food Safety and Standards Authority of India

(A Statutory Authority established under the Food Safety & Standards Act, 2006)

(Regulatory Compliance Division)

FDA Bhawan, Kotla Road, New Delhi-110 002

Food Safety Compliance System (https://foscos.fssai.gov.in)

Dated, the Tuly, 2021

#### **ORDER**

Subject: Direction under Section 16 (5) of Food Safety and Standards Act, 2006 regardingFood Category forRegistration/Licensing of FBOsmanufacturingIndian Sweets and Snacks &Savouries - reg.

FSSAI is in receipt of several representations from Industry Associations regarding difficulties being faced by the various small and medium scale manufacturers/packers of Indian Sweets and Snacks &Savouriesproductsdue to unavailability of standards of these products under Food Safety and Standards Regulations. As a result, such small and medium food business operators are required to obtain the central license under the proprietary food products which is not only costly but also entails onerous compliances for the said category.

2. In order to ease out the licensing/registration for such small and medium food businessesmanufacturing Sweets and Snacks &Savouries, it has been decided to assigntheFood Product Category 18 in the Food Safety Compliance System (FoSCoS) under 'General Manufacturing' Kind of Business. This will enable such FBOs involved in manufacturingofIndian Sweets and Snacks &Savouriesto apply for registration, State License or Central License, as per the eligibility criteria based on their production capacity and turnover. Detailed categorization of Food Product Category 18 is as below:

## 18:Indian Sweets and Indian Snacks & Savouries Products

### 18.1 Indian Sweets

- 18.1.1 Milk basedSweets
  - 18.1.1.1 Khoabased Sweets
  - 18.1.1.2 ChhanabasedSweets
  - 18.1.1.3 Fermented milk products basedIndian Sweets
  - 18.1.1.4 Other composite milk products basedIndianSweets
- 18.1.2 Cereal or pulses flour/starch based Sweets
  - 18.1.2.1Cereal based Sweets
  - 18.1.2.2 Pulses based Sweets
  - 18.1.2.3 Starch basedSweets
- 18.1.3 Dry Fruitand nutsbased Sweets
- 18.1.4 IndianConfections
- 18.1.5 Fruit and Vegetables based Sweets

## 18.2 Indiansnacks & savouries products

- 18.2.1 Cereal or pulses flour/ Starch basedsnacks & savouries
- 18.2.2 Fruit and vegetable based snacks & savouries
- 18.2.3 Dry fruits and nuts based snacks & savouries
- 18.2.4 Ready to eat and Ready to cook products

Note: Detailed descriptors of these categories are given at Annexure I

- 3. It is clarified that the above mentioned Food Product Category 18 shall not be applicable to those products whose standards have already been defined by FSSAI and mapped in Food Safety Compliance System under Food Products Category 01-14 for Licensing and Registration purpose.
- 4. Further, while applying FSSAI registration/license for the above food category/products, FBOs shall take note of the following:
  - a) The food product categories mentioned at para 2 above, shall be allowed for registration/licensing as per the eligibility criteria as given in the Food Safety and Standards (Licensing and Registration of Food Businesses) Regulations, 2011.
  - b) The food products under sub categories under 18.1Indian Sweetsshall be allowed to use the additives of applicable categories as specified in Table 1 ofAnnexure II and the food products under sub categories under 18.2Indian Snacks & Savouries Products shall be allowed to use the additives of applicable categories as specified inTable 2ofAnnexure II. With regard to the GMP table, all additives allowed at GMP may also be allowed in products covered under these categories.
  - c) Any FBO who is manufacturing any Indian Sweets and Snacks& Savouries which is already licensed under proprietary food need notto get their license modified to license under these new categories.
  - d) Further any FBO, whose product does not fall under FPC 18 Indian Sweets and Indian Snacks& Savouries, shall be licensed under proprietary foods as per the pre-existing categories.
  - e) The other FBOs such as caterers, restaurants & other food services which serve/sell fresh unpackagedSweets/Snacks & Savouries at their premises shall obtain registration / license as per the existing food categoriesas per their eligibility. It is clarified that, FBOs selling pre-packaged Sweets/Snacks & Savouries, shall obtain license for General Manufacturing Kind of Business under FPC 18 as per eligibility criteria.
  - f) Contaminants including heavy metals and Pesticide residues: as specified for the category "Foods not specified" under Food Safety and Standards (Contaminants, Toxins and Residues) Regulation, 2011 shall be applicable for the products covered under these categories.
  - g) Microbiological requirements as per Appendix-B of Food Safety and Standards (Food Products Standards and Food Additives) Regulations, 2011- as specified for the base product which is used in the preparation of Sweets and Snacks & Savouries shall be applicable for the products covered under these categories. For example- Major raw material- Milk in Milk based Sweets.
  - h) Aflatoxin/DON/NOTs as per Food Safety and Standards (Contaminants, Toxins and Residues) Regulation, 2011: as specified for the base product which are used in the preparation of Sweets and Snacks & savouries shall be applicable for the products covered under these categories. For example- Nuts used in the preparation of snacks.
  - i) At present, Food Product Category 18 is created for the purpose of Licensing and Registration of Food Businesses for the Indian Sweets and Indian Snacks& Savouries (as

mentioned) and sub-categories of FPC 18 have been mapped with existing sub-categories of FPC 1 to 16, so that the testing of horizontal standards can be performed. The vertical standards of food products will be finalised and notified in due course.

- j) FBOs involved in Kind of Businesses other than manufacturers and having Food Product Categories under following categories shall be allowed to conduct their food business activities for the products covered under FPC 18 without modifying their existing license.
  - a. 01- Dairy products and analogues, excluding products of food category 2.0
  - b. 04- Fruits and vegetables (including mushrooms and fungi, roots and tubers, fresh pulses and legumes, and aloe vera), seaweeds, and nuts and seeds
  - c. 05-Confectionery
  - d. 06- Cereals and cereal products, derived from cereal grains, from roots and tubers, pulses, legumes and pith or soft core of palm tree, excluding bakery wares of food category 7.0
  - e. 15-Ready to eat Savouries
  - f. 16-Prepared Food
- 5. This issues with the approval of the Competent Authority in exercise of the powers vested under Section-16 (5) of the Food Safety and Standards Act, 2006.

Enclosures: As stated

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To -

- Commissioners of Food Safety of all States/UTs
- 2. Directors of all Regional Offices, FSSAI
- 3. All Divisional Heads, FSSAI
- 4. CITO, FSSAI-for uploading on FSSAI website

#### Copy for information to -

- 1. PS to Chairperson, FSSAI
- 2. PS to CEO, FSSAI

### **Food Category Descriptors**

#### 18.1 Indian Sweets

Sweetsalso known as Mithais in India are the products originating from Indian heritage and culture and may be prepared using a number of ingredients namely, sugar, jaggery, honey, milk, dry fruits, nuts, cereals and their flour or starch, pulses and their flour, fruits, vegetables, spices, edible vegetable oil, ghee in various forms, styles or consistencies. The common names are Halwa, Mysore Pak, BoondiLadoo, Jalebi, Khoya Burfi, Peda, GulabJamun, Rasogolla and similar sweets sold by any name, etc. These products may be prepared by various processing methods including concentration, frying, coagulation by heat or acid or any other appropriate method as per the intended use of the product.

### 18.1.1 Milk based Sweets

Includes dairy based Indiansweets which may or may not be flavoured.

#### 18.1.1.1Khoa based Sweets

Includes Indian sweets prepared from milk concentrated or partially desiccated, khoa (cow or buffalo milk concentrated by boiling), sugar or Artificialsweetener, wheat flour, edible vegetable oil, ghee, spices and other ingredients. Examples include- Rabri, Basundi, Milk cake, Peda, plain burfee, Dhoda burfi, Singori and other similar products sold by any other name.

#### 18.1.1.2 Chhanabased Sweets

Includes sweets prepared from heat and acid coagulated milk products (milk - heat coagulated aided by acids like citric acid, lactic acid, malic acid, etc), chhana (cow or buffalo milk, heat coagulated aided by acids like citric acid, lactic acid, malic acid, etc), sugar or Artificial sweetener, spices and other ingredients. Examples include chenna/channa based sweets sold by name of Bengali sweets, i.e Cham cham, Raj bhog, Rasmalai, Rasogolla, Rasbhari, etc., Chhana toast, Khirmohan and other similar products sold by any other name.

#### 18.1.1.3 Fermented milk products based Sweets

Includes sweets prepared using appropriate cultures to ferment the milk at specific temperature and for specific duration along with other ingredients.

## 18.1.1.40ther composite milk products based Sweets

Includes those milk based sweets which are a mix of milk and other ingredients and does not fall under any of the above defined categories. For example- Rice Kheer, Firni, Makhana kheer, payasam, and other similar products sold by any other name.

# 18.1.2 Cereal or pulses flour/starch based Sweets

Includes Indian sweets containing cereal and/or pulses flour, starch or grain as the main ingredient.

### 18.1.2.1Cereal based Sweets

Cereals (including millet)or starch based sweets and starchy pudding based desserts, cereal based desserts and may contain sugar or artificialsweetener, wheat flour, edible vegetable oil, ghee, spices and other ingredients. Includes Jalebi, Sujihalwa, tapioca halwa, Modak, Malpua, Ghewar, Gur shakkar para, Pootharekulu, Ariselu/Arsa/Adhirasam), Gujiya/Kajjikaya, puranpoli/bobattu, Gudpapdi/Golpapdi, Balushahi, Gavvalu, Shankarpali, and other similar products sold by any other name.

#### 18.1.2.2Pulses based Sweets

Includes pulses (legumes and lentils) or pulses flour/starch based sweets and may contain sugar or Artificial sweetener, wheat flour, edible vegetable oil, ghee, spices and other ingredients. Soanpapdi, moong halwa, Mysore pak, Patisa, besanladdoo, motichoorLadoo, chana dal burfi, Sunnundalu,boondiladdoo, moong dal halwa, Gudchana and other similar products sold by any other name.

#### 18.1.3 Dry Fruit and nuts based Sweets

These are the products prepared from dry fruits, viz and may contain sugar, jaggery and nuts, ghee, and other ingredients. Examples include *Kajukatli, kaju barfi, Badamburfee, BadamHalwa, Pistahalwa, Pista-BadamHalwa* and other similar products sold by any other name.

### 18.1.4 Indian confections

These are the products prepared from sugar, jaggery and may contain dry fruits, nuts like peanuts, ghee, and other ingredients. Examples include *Chikki*, *Gajjak*, *Tilkut barfi*, *Tilrewari* and other similar products sold by any other name.

### 18.1.5Fruit and Vegetable based Sweets

Includes sweets made from fruits and vegetables (roots and tubers also) and may contain sugar or Artificial sweetener, wheat flour, edible vegetable oil, ghee, spices, sesame seeds and other ingredients. Examples include- Petha (Dry, angoori, Kalam, kesar), Gajarhalwa/Gajrela, Gajarpak, Gajarburfee, Laukihalwa, Coconut burfee and other similar products sold by any other name.

#### 18.2 Indian Snacks & Savouries Products

Indian snacks also known as Namkeens are the products originating from Indian heritage and culture and are prepared using a single or mixture of number of ingredients and may be available in various forms.

# 18.2.1 Cereal or pulses flour/ Starch based Snacks& Savouries

Includes all savoury snacks, with or without added flavourings prepared from cereal or pulses (legumes and lentils) and/or their flour or starch, and may contain other ingredients like potatoes, salt, sugar, edible vegetable oil, dry fruits, vegetable, peanuts, spices and condiments, nuts and seeds as per the intended use of the product.

Example includes Bhujia, bundia, ChannaJorGaram, Papads, khari, kara, murukku, namakpara, chiwda, palakayalu, ribbon or thattupakoda, dalmoth or mixtures, soya nuts, nimki, fali (e.g. cholafali), uppuseedai, appam, bhel-mix, Sev, Sev fried Dal, Gathiya, shankarpali, farsan, Kachori, kurmura, murmura, papadi, crisps, chakli, Chiwda, Poha, Kheel etc. Also inlcudesnamkeen mix/mixtures like khatta- meetha, cornflake mix, navratan mixture etc. and similar products sold by any other name.

# 18.2.2 Fruit and vegetable based Snacks & Savouries

Includenamkeens made from fruits and/or vegetables and may contain other ingredients like salt, sugar, edible vegetable oil, dried fruits, peanuts, spices and condiments, nuts and seeds as per the specific product. Examples include- Banana chips, Potato based aloo Bhujia, Aloo chips, cassava chips and other similar products sold by any other name.

# 18.2.3 Dry fruits and nuts based Snacks & Savouries

Includes all types of snacks prepared from whole nuts, and nut mixtures, either in-shell or shelled, salted or unsalted and may contain sugar, edible vegetable oil, ghee, spices and condiments, herbs and seeds as per the specific product.

# 18.2.4 Ready to eat and Ready to cook products -

Include snack/savoury products not included in the above sub-categories of the category Indian namkeens (18.2). These products are mixtures of multiple components (e.g. cereal and/or pulses flour, sauce, grain, vegetables, fruits and other ingredients as per the specific product); the components are included in other food categories. These products require minimal preparation by the consumer (e.g. heating, thawing, rehydrating). It also includes mixes/premixes of such Indian products like Instant mixes such as pongal mix, pullyogare mix, vada mix, etc. Examples include pav-bhaji, ready-to-eat dishes, biryani curried rice and similar products sold by other names.

# Annexure II

**Table 1: Indian Sweets Products** 

Cat No.	Category name	Applicable FSSR category
18.1	IndianSweets	
18.1.1	Milk based Sweets	1.7 Dairy based dessert
18.1.1.1	Khoa based Sweets	
18.1.1.2	Chhana based Sweets	
18.1.1.3	Fermented milk	
	productsbased Indian Sweets	
18.1.1.4	Other composite milk productsbasedIndian Sweets	
18.1.2	Cereal or pulses flour/starch based Sweets	6.5 Cereal based dessert
18.1.2.1	Cereal based Sweets	
18.1.2.2	Pulses based Sweets	
18.1.2.3	Starch based Sweets	
18.1.3	Dry Fruit and nuts based Sweets	15.2 Processed nuts, including coated nuts and nut mixtures
18.1.4	Indian Confections	5.2.3-Nougats
		15.1 Snacks - potato, cereal, flour or
		starch based (from roots and tubers, pulses and legumes)
18.1.5	Fruit and Vegetable based	4.1.2.9- Fruit-based desserts, including
	Sweets	fruit-flavoured water-based desserts 4.2.2.6- Vegetable based desserts

# Annexure II

Table 2: IndianSnacks &Savouries Products

Cat	Category name	T
No.	outegory name	Applicable FSSR category
	ndian C	
18.2 Indian Snacks & Savouries Products		
18.2.1	Cereal or pulses flour/	15.1 Snacks - potato, cereal, flour or starch
	starch basedSnacks &	based (from roots and tubers, pulses and
	Savouries	legumes)
		6.3 Breakfast cereals, including rolled oats
		6.7 Pre-cooked or processed
		cereal/grain/legume product
18.2.2	Fruit and vegetable based	15.1 Snacks - potato, cereal, flour or starch
	Snacks & Savouries	
		based (from roots and tubers, pulses and legumes)
18.2.3	Dry fruits and nuts based	•
	Snacks & Savouries	15.2 Processed nuts, including coated nuts
10 7 4		and nut mixtures
18.2.4	Ready to eat and Ready to	16- Prepared foods
	cook products	6.6. Batter (Instant mixes such as pongal
		mix, pullyogare mix, vada mix, etc)